

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

INDEX

S no.	Particulars	Page No.
1.	Objections to the report of the joint committee on behalf of Respondent No. 77, M/s Swastik Multifibres Pvt. Ltd.	1 – 9
2.	Supporting Affidavit	10 – 11
3.	<u>ANNEXURE R-1:</u> A copy of the HSPCB Show Cause Notice and the latest response to the HSPCB Show Cause Notice along with all the relevant annexures.	12 – 30
4.	Vakalatnama and Board Resolution	31 – 32
5.	Copy of Aadhar Card	33
6.	Proof of Service	34

FILED THROUGH:

Sb

Archana Yadav

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[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

Chinmay

Rhythm

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 77- M/s Swastik Multifibres Pvt. Ltd.

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 16.05.2025

Place: New Delhi

E-mail: siddharth.batra@satramdass.com

Phone: 011 4704 6111

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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 77, M/S SWASTIK MULTIFIBRE
PVT. LTD.**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Swastik Multifibres Pvt. Ltd., Respondent No. 77, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 77 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on

erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted in July/August 2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 02.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN alleges non-compliance related to production capacity, fuel usage, effluent discharge characteristics, and record-keeping.
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect

the present compliance status of the unit. A Copy of the HSPCB Show Cause Notice and the latest response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That the answering respondent categorically denies the allegation of dilution and submits that the fundamental limiting factor for its unit's production capacity is its water extraction permission. In this regard, the answering respondent would like to highlight that a Common Effluent Treatment Plant (CETP) was established in the Barhi Industrial Area. Based on the CETP's capacity, the Haryana State Pollution Control Board (HSPCB) granted Consent to Establish (CTE) to various industries in Barhi Industrial Area in 2017. In line with this, the answering respondent also obtained its CTE in 2017 for 300 KL/day and subsequently set up its unit in accordance with the water extraction permission. Consequently, the answering respondent secured its Consent to Operate (CTO) in 2022 vide HSPCB/ CONSENT/313101722SONCTO6541217 dated 24.01.2022.
- 4.4. That given these regulatory permissions, the answering respondent is legally bound not to exceed the prescribed effluent discharge limits. Based on this, the Haryana Water Resources Authority (HWRA) granted the answering respondent permission for groundwater extraction. These permissions are intrinsically linked to the production process, as water is the primary resource for dyeing operations. In other words, the production is strictly regulated by the permissible water discharge mentioned in the CTO. The production figures in the CTO were indicative estimates provided at the time of

application. At that stage, there was no requirement to furnish precise details regarding minimum or maximum production limits, especially when the unit's utilization remains within the permitted water discharge limits. Moreover, the nature of the operations, involving diverse fabric types, results in varying production outputs for the same volume of water consumed.

- 4.5. That Additionally, variations in processing times further contribute to differences in production figures. Therefore, the answering respondent wishes to reiterate that the binding factor governing the unit's production is the permissible water discharge as per the CTO, and the answering respondent remains in full compliance with the same.
- 4.6. That the allegation with respect to the unit's production capacity of 1.5 MT/day being exceeded is wrong. It is submitted that the production figure mentioned in the CTO was only indicative at the time of application. There was no requirement to specify a minimum or maximum capacity. Different fabric types such as polyester, cotton, and blends require varying processing times, leading to variations in production volume. The primary limiting factor in production is the permitted effluent discharge and groundwater extraction limit, which we have adhered to without exceeding the prescribed limits. The production logs of the unit demonstrate compliance with water discharge limits, validating that no excess production has occurred.
- 4.7. That the allegation with respect to the unit has been using 1.96 MT/day of biomass briquettes against the consented limit of 1

MT/day coal is also wrong. It is reiterated that the answering respondent is utilizing agro-based briquettes, which are permitted by the Central Pollution Control Board (CPCB) for the NCR region. It is important to clarify once again that the fuel quantity mentioned in the CTO was merely indicative at the time of application. At that stage, there was no requirement to specify minimum or maximum fuel consumption limits. Furthermore, several variable factors influence fuel consumption, particularly the type of briquettes used. Different types of briquettes have varying calorific values, meaning that a briquette with a lower calorific value will require a higher quantity to achieve the same production output, whereas a briquette with a higher calorific value will burn less while yielding the same output.

- 4.8. That it has been stated in the SCN that the PETP inlet BOD was observed to be lower than the expected range of 500-800 mg/l, indicating dilution. However, it is submitted that the process water varies in pollutant load depending on the washing and dyeing cycles. Certain washing cycles involve less pollutant load, naturally leading to variations in BOD levels. The answering respondent's effluent parameters remain within the prescribed norms, as confirmed by NABL-accredited third-party test reports
- 4.9. That it is submitted that the unit has installed three electromagnetic flow meters at different locations to monitor water usage accurately. Differences in readings may arise due to meter installation timelines and variations in operational cycles. The groundwater extraction meter is linked to HWRA via modem, ensuring real-time compliance

monitoring. The Water logs and meter readings validate that no bypassing has occurred.

4.10. That regarding the allegation that effluent generation is higher than freshwater consumption, it is clarified that:

- i. Three electromagnetic meters have been installed at different points in time, which may have resulted in slight variations in readings due to the timing of their installation. One of these meters is specifically installed to measure groundwater extraction. It is important to note that the readings from this meter are directly connected to the Haryana Water Resources Authority (HWRA) through a modem and are accurately recorded in our logbooks. These readings are entirely reliable and can be correlated with our daily production output.
- ii. As a fabric processing unit, the unit's water consumption follows a general and predictable pattern concerning production. The meter readings and logbooks are meticulously maintained and align with industry standards. Additionally, in your letter, you have mentioned the presence of a bypass. The answering respondent categorically deny this claim—there is no bypass whatsoever. All invoice Numbers/details related to fabric production quantity are available on GST portal, and the standard water consumption per kilogram of fabric processing all substantiate that no such bypass exists. Furthermore, our meter readings are monitored online through a modem on a daily basis, ensuring transparency and accuracy.

- iii. Regarding the mention of BOD levels in your letter, it has been suggested that there is dilution at the inlet. However, this is not possible, as the polluted water flows through small lanes inside the unit, making such dilution impractical. A more probable reason for lower BOD could be that the sample collected for testing might have been from the washing process water, which naturally contains a lower BOD level.
- 4.11. That moreover, it is emphasized that even if primary treatment were not performed, the effluent parameters would still comply with the consent limits. This is because the answering respondent does not use hazardous chemicals that would lead to parameter exceedances.
- 4.12. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families.
- 4.13. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-

complying without a thorough and individualized assessment of its operational processes.

- 4.14. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering respondent has consistently adhered to prescribed environmental norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.
- 4.15. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.
- 4.16. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 77- M/s Swastik Multifibres Pvt. Ltd.

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...Applicant

...Respondents

AFFIDAVIT

I, Mohinder Parkash Ahuja S/o Late Sh. Chetan Dev Ahuja, aged about 60 years R/o _E-20, Old Gupta colony Delhi -110009, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No.77, of M/s Swastik Multifibre Pvt Ltd , having its regd office at K-13, Sawan park Delhi-52 in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.
3. I say that the documents / annexure produced along with the reply are true copies of its originals.



[Handwritten Signature]
DEPONENT

VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at 22 FEB 2025 on this ___ day of

[Handwritten Signature] 2025.
DEPONENT



ATTESTED
[Handwritten Signature]
Notary Public, Delhi

22 FEB 2025



HARYANA STATE POLLUTION CONTROL BOARD

Plot No. 1, Sector-15, Part-II, Sonipat
Ph. - 0130-2236119, E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SR/2025/2633

Dated: 2/11/25

To

M/s Swastik Multifibre Pvt. Ltd.,
Plot No 391 HSIIDC PHASE 1 Industrial Estate Barhi,
District Gannaur, Sonipat, Haryana

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 12.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Pre-treatment and dyeing having CTO valid upto 30.09.2026.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

1. Unit has consented manufacturing of 1.5 MT/day, however as per logbook, average production is 1.59 MT/day.
2. Unit operates its PETP in batch mode depending upon requirement. During visit, water was found stored in PETP tanks. Sample was taken.
3. Unit has a boiler of 1.5 TPH capacity for which unit uses an average of 1.96 MT/day biomass briquette against consented capacity of 1 MT/day coal.
4. Effluent characteristics: as per analysis report is as below: -

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	7.1	7.9	6.0-9.0	• High TDS at outlet • Inlet BOD is too much lower against typical range of 500-800 mg/l, indicating dilution at PETP inlet. Non-Compliance (Discharge norms & Dilution)
BOD (mg/l)	208	363	500	
COD (mg/l)	675	785	1400	
TSS (mg/l)	32	74	1500	

TDS (mg/l)	1116	2296	2100	
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5. Effluent generation is higher than fresh water consumption, indicating that fresh water consumption/effluent generation/effluent discharge logbook is not properly/correctly maintained.
6. Specific effluent discharge quantity is half of the specific effluent generation, which indicates either poor maintenance of logbooks for fresh water consumption/effluent generation/effluent discharge or bypass of untreated effluent.
7. Inlet BOD is too much lower against typical range of 500-800 mg/l, indicating dilution at PETP inlet.
8. As per standard norms, unit is non-complying w.r.t TDS (2296 mg/l against 2100 mg/l).

Recommendation of the Team:-

1. Unit shall not exceed manufacturing from its consented capacity.
2. Unit shall not use fuel more than consented capacity.

Therefore, you are hereby directed to show cause & explain within 15 days as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

~~In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.~~

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

Dated:


Regional Officer,
Sonapat Region.
Rr

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

1
Regional Officer,
Sonapat Region.



2502 Swastik Multifibre Pvt. Ltd.¹⁴

Mfrs. & Processing of Knitted Garments & Sewing Threads

391, HSIIDC, Industrial Estate, Barhi, Phase-1, Distt. Sonapat-131101 HARYANA
07/02/2025

FROM: SWASTIK MULTIFIBRE P LTD

PLOT NO 391, PHASE I BARHI

To

The Regional Officer

Haryana State Pollution Control Board (HSPCB)

Sector-15, Sonipat, Haryana

SUBJECT: REPLY TO SHOW CAUSE NOTICE NO. HSPCB/SR/2025/2633 DATED 02.01.2025

RE: HSPCB LETTER NO. HSPCB/SR/2025/2633 DATED 02-01-2025

Respected Sir, This is our additional reply to our earlier reply sent by mail to your office on Jan 22nd 2025.

1. This is in reference to the Show Cause Notice (SCN) issued under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981. The Notice alleges non-compliance related to production capacity, fuel usage, effluent discharge characteristics, and record-keeping.

At the outset, we wish to affirm our commitment to full environmental compliance and adherence to all applicable laws and regulations. We hereby submit our detailed response for your kind consideration.

2. **BACKGROUND OF THE COMPANY**

M/s Swastik Multifibre Pvt. Ltd. is a reputed and responsible industrial unit engaged in the manufacturing and processing of knitted fabrics.

manufacturing of garments and sewing threads. We have always adhered to **sustainable practices** and maintained **robust environmental management systems** in compliance with the norms prescribed by the HSPCB.

It is crucial to emphasize that the fundamental limiting factor for our production capacity is our water extraction permission. In this regard, we would like to highlight that a Common Effluent Treatment Plant (CETP) was established in the Barhi Industrial Area. Based on the CETP's capacity, the Haryana State Pollution Control Board (HSPCB) granted Consent to Establish (CTE) to various industries in Barhi Industrial Area in 2017. In line with this, we also obtained our CTE in 2017 for 300 KL/day and subsequently set up our unit in accordance with the water extraction permission. Consequently, we secured our Consent to Operate (CTO) in 2022 vide HSPCB/CONSENT/313101722SONCTO6541217 dated 24.01.2022.

Given these regulatory permissions, we are legally bound not to exceed the prescribed effluent discharge limits. Based on this, the Haryana Water Resources Authority (HWRA) granted us permission for groundwater extraction. These permissions are intrinsically linked to our production process, as water is the primary resource for our dyeing operations.

In other words, our production is strictly regulated by the permissible water discharge mentioned in our CTO. The production figures in the CTO were indicative estimates provided at the time of application. At that stage, there was no requirement to furnish precise details regarding minimum or maximum production limits, especially when our utilization remains within the permitted water discharge limits. Moreover, the nature of our

operations, involving diverse fabric types, results in varying production outputs for the same volume of water consumed.

Additionally, variations in processing times further contribute to differences in production figures. Therefore, we wish to reiterate that the binding factor governing our production is the permissible water discharge as per our CTO, and we remain in full compliance with the same. The latest copy of our CTO is annexed hereto as Annexure-1.

3. RESPONSE TO SPECIFIC ALLEGATIONS

3.1. Production Capacity Discrepancy

Observation in SCN: The unit's production capacity of 1.5 MT/day has been exceeded.

Response:

- i. The production figure mentioned in the CTO was only indicative at the time of application. There was no requirement to specify a minimum or maximum capacity.
- ii. Different fabric types such as polyester, cotton, and blends require varying processing times, leading to variations in production volume.
- iii. The primary limiting factor in production is the permitted effluent discharge and groundwater extraction limit, which we have adhered to without exceeding the prescribed limits.
- iv. Our production logs sent to CPCB as asked by them, demonstrate compliance with water discharge limits, validating that no excess production has occurred.

3.2. Use of Briquettes Beyond Consented Limit

Observation in SCN: The unit has been using 1.96 MT/day of biomass briquettes against the consented limit of 1 MT/day coal.

Response:

We would like to reiterate that we are utilizing agro-based briquettes, which are permitted by the Central Pollution Control Board (CPCB) for the NCR region. It is important to clarify once again that the fuel quantity mentioned in the CTO was merely indicative at the time of application. At that stage, there was no requirement to specify minimum or maximum fuel consumption limits.

Furthermore, several variable factors influence fuel consumption, particularly the type of briquettes used. Different types of briquettes have varying calorific values, meaning that a briquette with a lower calorific value will require a higher quantity to achieve the same production output, whereas a briquette with a higher calorific value will burn less while yielding the same output.

Once again, we emphasize that the binding parameter remains our effluent discharge permission. Our fuel consumption and production processes are inherently limited to the permissible effluent discharge quantity as per our CTO, ensuring compliance with regulatory norms.

3.3. Effluent Characteristics and Alleged Dilution

Observation in SCN: The PETP inlet BOD was observed to be lower than the expected range of 500-800 mg/l, indicating dilution.

Response:

- i. Our process water varies in pollutant load depending on the washing and dyeing cycles.

- ii. Certain washing cycles involve less pollutant load, naturally leading to variations in BOD levels.
- iii. Our effluent parameters remain within the prescribed norms, as confirmed by NABL-accredited third-party test reports (Annexure-2).

3.4. Effluent Discharge Higher than Freshwater Consumption

Observation in SCN: Effluent generation was found to be higher than fresh water consumption, suggesting potential bypass or poor log maintenance.

Response:

- i. Our unit has installed three electromagnetic flow meters at different locations to monitor water usage accurately.
- ii. Differences in readings may arise due to meter installation timelines and variations in operational cycles.
- iii. Our groundwater extraction meter is linked to HWRA via modem, ensuring real-time compliance monitoring.
- iv. Water logs and meter readings sent by mail to CPCB after their visit validate that no bypassing has occurred.

Regarding the allegation that effluent generation is higher than freshwater consumption, we wish to clarify the following:

- i. Three electromagnetic meters have been installed at different points in time, which may have resulted in slight variations in readings due to the timing of their installation. One of these meters is specifically installed to measure groundwater extraction. It is important to note that the readings from this meter are directly connected to the Haryana Water Resources Authority (HWRA) through a modem and are accurately

- recorded in our logbooks. These readings are entirely reliable and can be correlated with our daily production output.
- ii. As a fabric processing unit, our water consumption follows a general and predictable pattern concerning production. The meter readings and logbooks are meticulously maintained and align with industry standards. Additionally, in your letter, you have mentioned the presence of a bypass. We categorically deny this claim—there is no bypass whatsoever. All invoice Numbers/details related to fabric production quantity are available on GST portal, and the standard water consumption per kilogram of fabric processing all substantiate that no such bypass exists. Furthermore, our meter readings are monitored online through a modem on a daily basis, ensuring transparency and accuracy.
 - iii. Regarding the mention of BOD levels in your letter, you have suggested that there is dilution at the inlet. However, this is not possible, as the polluted water flows through small lanes inside the unit, making such dilution impractical. A more probable reason for lower BOD could be that the sample collected for testing might have been from the washing process water, which naturally contains a lower BOD level.

Moreover, we wish to emphasize that even if primary treatment were not performed, our effluent parameters would still comply with the consent limits. This is because we do not use hazardous chemicals that would lead to parameter exceedances.

With respect to TDS, We have conducted groundwater testing for TDS, along with inlet and outlet analysis, with the latest tests carried out on

24.01.2025. The copy of the Laboratory Report is annexed hereto as Annexure 2.

4. TIMING OF THE NOTICE AND CURRENT COMPLIANCE STATUS

The inspection in question took place in July/August 2024, whereas the present notice was received only in January 2025. While we fully acknowledge the regulatory authority's right to issue such notices, it is essential to consider that compliance status evolves over time. Assuming but not admitting that there were any concerns at the time of inspection, our unit has since taken proactive steps to rectify any potential issues. Consequently, the findings of the inspection may no longer be reflective of the current operational reality.

Furthermore, our unit undergoes annual inspections by the Central Pollution Control Board (CPCB), in which we have consistently been found compliant with all environmental norms. These inspections reaffirm that our ETP functions efficiently, effluent discharge remains within permissible limits, and no dilution of effluent with freshwater occurs. The past records of these inspections further validate our adherence to pollution control measures and negate the allegations raised in the show cause notice.

5. FINANCIAL IMPACT ON LIVELIHOODS OF WORKERS

The closure of our unit would not only impact our company but also have far-reaching consequences on the livelihoods of numerous employees who depend on it. Our workforce comprises individuals from diverse socio-economic backgrounds, many of whom are the sole breadwinners for their families. A closure would lead to job losses, financial distress, and disruption of livelihoods for these workers, affecting their ability to

provide for their families and sustain their daily lives. Additionally, local suppliers, vendors, and small businesses that rely on our operations would also face economic hardship. We humbly request that such wider social and economic implications be considered while evaluating the SCN.

Without prejudice to the submissions made above, we wish to humbly submit that we have internally conducted our own investigation into the matter. As per the recommendation stated in the Show Cause Notice, the necessary corrective measures, if any, have now been implemented. Therefore, there exists no reason for the closure of our industry or the imposition of any environmental compensation.

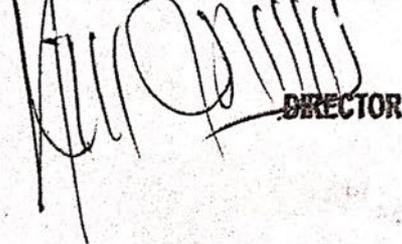
In light of the above, we request the following:

- a. Withdrawal of the SCN as the allegations are based on erroneous assumptions and lack of procedural compliance.
- b. Consideration of our compliance measures, including water conservation and cleaner technology adoption.
- c. Provision of a re-inspection opportunity with independent third-party validation to ensure fairness.

We reiterate our commitment to environmental compliance and look forward to a fair and just resolution of the matter.

Thanking you.

For SWASTIK MULTIFIBRE PVT. LTD.



DIRECTOR



HARYANA STATE POLLUTION CONTROL BOARD

**Star Complex, Opp. General Hospital, Delhi Road,
Sonepat Ph. 0130-2236119(O) Email:-**

hspcbrosr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313101722SONCTO6541217

Dated:24/01/2022

To.

M/s :SWASTIK MULTIFIBRE PVT LTD

PLOT NO 391 HSIIDC PHASE 1 INDUSTRIAL ESTATE BARHI SONEPAT

Subject: Grant of consent to operate to M/s SWASTIK MULTIFIBRE PVT LTD .

Please refer to your application no. 6541217 received on dated 2021-12-09 in regional office Sonipat. With reference to your above application for consent to operate, M/s SWASTIK MULTIFIBRE PVT LTD is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	24/01/2022 - 30/09/2026
Industry Type	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
Category	RED
Investment(In Lakh)	113.79
Total Land Area(Sq. meter)	4050.0
Total Builtup Area(Sq. meter)	1500.0
Quantity of effluent	
1. Trade	300.0 KL/Day
2. Domestic	0.7 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Sewer
2. Trade	HSIIDC Sewer leading to the CETP
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. BOD	500 mg/l
2. COD	1400 mg/l
3. TSS	1500 mg/l
4. pH	6.6 to 9
5. Oil & Grease	15 mg/l
6. All Standards as per EPA Acts/Rules/Norms	

Number of stacks	2
Height of stack	
1. Attached to boiler	30 meter
2. Attached to DG Set	3 meter
Emission parameters	
1. SPM	800 mg/m ³
2. All Standards as per EPA Acts/Rules/Norms	
Product Details	
1. DYED KNITTED FABRIC	1.5 Metric Tonnes/day
Capacity of boiler	
1. Boiler	2.5 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Coal	1 Ton/day
2. Diesel	0.1 KL/day
Raw Material Details	
knitted fabric, caustic, soda, common salt, acetic acid, soaping agent, softner, reactive dyes, vetting agent	42 Metric Tonnes/Day

*Regional Officer, Sonipat
Haryana State Pollution Control Board.*

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.

6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. The unit will comply with provision of all applicable Acts/Rules/Direction of the Board.
2. Unit will submit copy of A/R within 90 days.
3. Unit will obtain prior permission from the board before installing any new polluting process.
4. That the Unit will apply for renewal of CTO 90 days before expiry of CTO.
5. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load.
6. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land.
7. The unit will run and maintain its ETP & APCM regularly and effectively.

*Regional Officer, Sonipat
Haryana State Pollution Control Board.*



**HARYANA STATE POLLUTION CONTROL
BOARD**
**Star Complex, Opp. General Hospital, Delhi Road,
Sonapat Ph. 0130-2236119(O)**



*Website: www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com
Telephone No.: 0172-2577870-73*

No. HSPCB/Consent/ : 313101717SONCTE4684592

Dated:22/12/2017

To.

M/s : SWASTIK MULTIFIBRE PVT LTD
PLOT NO 391 HSIIDC PHASE 1 INDUSTRIAL ESTATE BARHI SONEPAT
SONIPAT
131001

Sub. : Grant of consent to Establish to M/s SWASTIK MULTIFIBRE PVT LTD

Please refer to your application no. 4684592 received on dated 2017-11-17 in regional office Sonipat.

With reference to your above application for consent to establish, M/s SWASTIK MULTIFIBRE PVT LTD is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	22/12/2017 - 21/12/2022
Industry Type	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
Category	RED
Investment(In Lakh)	113.790001
Total Land Area (Sq. meter)	4050.0
Total Builtup Area (Sq. meter)	1200.0
Quantity of effluent	
1.Trade	300.0 KL/Day
2.Domestic	5.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1.Domestic	sewer
2.Trade	ETP
Permissible Domestic Effluent Parameters	
1. NA	mg/l
Permissible Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l

3. TSS	100 mg/l
Number of stacks	2
Height of stack	
1. Boiler stack	30 meters
2. DG stack	3 meters above roof
Permissible Emission parameters	
1. SPM	800 mg/m ³
Capacity of boiler	
1. Boiler	2.5 Ton/hr
Type of Furnace	
1. na	
Type of Fuel	
1. Diesel	0.100 KL/day
2. Wood	2 Ton/day

Regional Officer, Sonipat

Haryana State Pollution Control Board.

Terms and conditions

HARYANA STATE

- The industry has declared that the quantity of effluent shall be 305 KL/Day i.e 300KL/Day for Trade Effluent, 0 KL/Day for Cooling, 5 KL/Day for Domestic and the same should not exceed .
- The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
- The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
- That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
- The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
- The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
- No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
- The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
- Unit will raise the stack height of DG Set/Boiler as per Board's norms.

10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

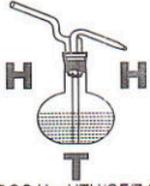
Specific Conditions

Other Conditions :

1. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Acts. 2. That the unit will comply with all the provisions of Hazardous Waste Rules and will make agreement with GEPIL and Authorized recycler of the Board for scientific disposal of Hazardous Waste. 3. That unit will obtained Prior CTO before the commissioning of Expansion plant . 4. That unit will use only Wood/Coal as fuel in boiler .5. That the unit will install ETP and APCM as per scheme submitted with this application .6. That the unit will install Electromagnetic flow meter on all the sources of Raw water and on the final outlet of the unit and maintained the logbook of the same .7. That the CTE expansion will be valid up to 5 years or up to the date of commissioning whichever is earlier .8. That the CTE expansion so granted shall become invalid in case of violation of any of the above / any law of the land.

*Regional Officer, Sonipat
Haryana State Pollution Control Board.*





DOC No. HTH/QF/7.8

HTH Laboratories Pvt. Ltd.

2517

(Formerly Known as Haryana Test House & Consultancy Services)

Plot No. 50-C, Sector-25 Part-II, HUDA, PANIPAT-132 103 (HR.)

Contact : (Off.) 86077-70160, 0180-4067223, (Env.) 86077-70164, (BM) 86077-70166, (Food) 86077-70169
Web Site : www.hthlab.com, e-mail : haryanatesthousecs@gmail.com, testing@hthlab.com



An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory

TEST REPORT

Issued To: Swastik Multifiber Pvt. Ltd. Plot No. 391, Barhi HSIIDC, Sonapat (HR)	Report No. : HTH/EP/250124011 ULR No. : TC781125100010803F Party's Ref No. : Nil Booking Date : 24/01/2025 Period of Testing : 24/01/2025 To 29/01/2025 Reporting Date : 29/01/2025
--	--

Sample Description	: Effluent Water Sample (ETP-Outlet)
Type of Industry	: NS
Sample type	: Effluent Water Sample (ETP-Outlet)
Date of sampling	: NS
Date of receipt of sample	: 24/01/2025
Sample Location	: ETP-Outlet
Sample quantity	: 2 Ltr.
Purpose of analysis	: Monitoring
Sampling Method	: HTH/EP/SAP-01
Sample collected/ supplied by	: Sample supplied by the party

TEST RESULTS

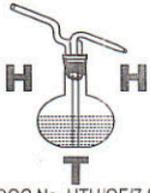
S.N.	Test Parameters	Unit	Result	Limit as per EP Act. 1986, Schedule-VI (Inland Surface Water)	Test Method
Discipline : Chemical, Group : Pollution & Environment					
1	Odour	-	Odourless	--	IS 3025 (Part 5): 2018
2	pH	-	6.96	5.5 - 9.0	IS 3025 (Part 11): 2022
3	Total Suspended Solids	mg/L	38.0	100 Max	IS 3025 (Part 17): 2022
4	Chemical Oxygen Demand(COD)	mg/L	188.0	250 Max	IS 3025 (Part 58): 2023
5	Biochemical Oxygen Demand (BOD) 3 Days at 27°C	mg/L	25.0	30 Max	IS 3025 (Part 44): 2023
6	Oil & Grease	mg/L	6.4	10 Max	IS 3025 (Part 39): 2021
7	Total Dissolved Solids	mg/L	1500.0	--	IS 3025 (Part 16): 2023

End of Report

Review by *[Signature]*
24-01-25

HTH LABORATORIES PVT. LTD.
[Signature]
 Md. Asfak Ansari
 Sr. Manager (Env.)

Note: 1. Test report shall not be reproduce in whole or in part and cannot be used as an evidence in the court of Law.
 2. The results contained in this test report pertains only to the sample tested not for the whole lot.
 3. This report is only for your guidance, and not for legal purposes, commercial decision, and for advertisement.
 4. Total liability of HTH Laboratories Pvt. Ltd. is limited to the invoiced amount only.
 5. Samples will be destroyed after one month from the date of issue of test report unless otherwise specified.
 6. Sample not drawn by HTH unless otherwise specified.
 7. The details received from customer on its own responsibility. Lab does not confirm about it and hence does not taken any responsibility whatsoever.



DOC No. HTH/QF/7.8

HTH Laboratories Pvt. Ltd.

2518

(Formerly Known as Haryana Test House & Consultancy Services)

Plot No. 50-C, Sector-25 Part-II, HUDA, PANIPAT-132 103 (HR.)

Contact : (Off.) 86077-70160, 0180-4067223, (Env.) 86077-70164, (BM) 86077-70166, (Food) 86077-70169
Web Site : www.hthlab.com, e-mail : haryanatesthousecs@gmail.com, testing@hthlab.com



30



An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory

TEST REPORT

Issued To: Swastik Multifiber Pvt. Ltd. Plot No. 391, Barhi HSIIDC, Sonapat (HR)	Report No. : HTH/EP/250124010 ULR No. : TC781125100010802F Party's Ref No. : Nil Booking Date : 24/01/2025 Period of Testing : 24/01/2025 To 29/01/2025 Reporting Date : 29/01/2025
--	--

Sample Description	: Effluent Water Sample (ETP-Inlet)
Type of Industry	: NS
Sample type	: Effluent Water Sample (ETP-Inlet)
Date of sampling	: NS
Date of receipt of sample	: 24/01/2025
Sample Location	: ETP-Inlet
Sample quantity	: 2 Ltr.
Purpose of analysis	: Monitoring
Sampling Method	: HTH/EP/SAP-01
Sample collected/ supplied by	: Sample supplied by the party

TEST RESULTS

S.N.	Test Parameters	Unit	Result	Test Method
Discipline : Chemical, Group : Pollution & Environment				
1	Odour	-	Foul	IS 3025 (Part 5): 2018
2	pH	-	10.50	IS 3025 (Part 11): 2022
3	Total Suspended Solids	mg/L	199.0	IS 3025 (Part 17): 2022
4	Chemical Oxygen Demand(COD)	mg/L	772.0	IS 3025 (Part 58): 2023
5	Biochemical Oxygen Demand (BOD) 3 Days at 27°C	mg/L	290.0	IS 3025 (Part 44): 2023
6	Oil & Grease	mg/L	19.8	IS 3025 (Part 39): 2021
7	Total Dissolved Solids	mg/L	2290.0	IS 3025 (Part 16): 2023

End of Report

Review by

[Handwritten signature]
29/01/25

HTH LABORATORIES PVT. LTD.
 Auth. Sign
 Md. Asadullah Khan
 Sr. Manager (Env.)

Page No.: 1 of 1

Note : 1. Test report shall not be reproduce in whole or in part and cannot be used as an evidence in the court of Law. 2. The results contained in this test report pertains only to the sample tested not for the whole lot.
 3. This report is only for your guidance, and not for legal purposes, commercial decision, and for advertisement. 4. Total liability of HTH Laboratories Pvt. Ltd. is limited to the invoiced amount only.
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 7. The details received from customer on its own responsibility. Lab does not confirm about it and hence does not taken any responsibility whatsoever.

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

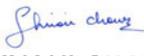
To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **14th** day of.....**May**.....2025

Accepted, identified and certified subjected to the terms of the fees.


[SIDDHARTH BATRA] [ARCHNA YADAV]


[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates

Client
For **SWASTIK MULTIFIBRE (P) LTD.**


DIRECTOR



2520

32

Swastik Multifibre Pvt Ltd

Mrfs. & Processing Of Knitted Garments & Sewing Threads

391, HSIIDC, Phase-I, Barhi, Gannaur Distt. Sonipat HR - 131001

BOARD RESOLUTION

CERTIFIED TRUE COPY RESOLUTION PASSED IN THE MEETING OF BOARD OF DIRECTOR OF M/S. SWASTIK MULTIFIBRE PVT LTD , HELD ON SATURDAY 15TH OF FEBRUARY 2025, AT 01.00 PM AT : PLOT NO. 432, EPIP, KUNDLI HARYANA -131028

RESOLVED THAT Mr. Mohinder Parkash Ahuja, be and is hereby authorized on behalf of **M/S Swastik Multifibre Pvt Ltd**, to initiate, file, defend, represent, and conduct legal cases, proceedings, or claims in any court of law, tribunal, or any other judicial or quasi-judicial authority in connection with the business or matters of the LLP.

RESOLVED FURTHER THAT Mr. Mohinder Parkash Ahuja is authorized to sign, verify, and submit all necessary documents, affidavits, pleadings, applications, and undertakings, and to appoint advocates, solicitors, and other professionals as may be required for such proceedings.

RESOLVED FURTHER THAT all actions taken by **Mr. Mohinder Parkash Ahuja** in connection with the above matters be and are hereby ratified and confirmed by the LLP.

RESOLVED FURTHER THAT a certified true copy of this resolution be provided to all concerned authorities as and when required for their records and reference.

FOR SWASTIK MULTIFIBRE PVT LTD

For SWASTIK MULTIFIBRE PVT. LTD.


DIRECTOR

For SWASTIK MULTIFIBRE (P) LTD.


DIRECTOR

For SWASTIK MULTIFIBRE (P) LTD.


DIRECTOR




भारतीय विशिष्ट पहचान प्राधिकरण
भारत सरकार
 Unique Identification Authority of India
 Government of India

नामांकन क्रमांक/Enrolment No.: 1171/02509/01662

To: Mohinder Parkash Ahuja
 (मोहिंदर प्रकाश आहुजा)
 S/O Late Chetan Dev
 Mandir Wali Gali
 House Number- E-20, Old Gupta Colony
 Model Town
 North West Delhi
 Delhi - 110009

Date: 07/08/2011

Ref. No.: 00004623-00053965-00056994



UB 03068338 2 IN

आपका आधार क्रमांक / Your Aadhaar No. :

7086

आधार — आम आदमी का अधिकार


भारत सरकार
 GOVERNMENT OF INDIA

मोहिंदर प्रकाश आहुजा
 Mohinder Parkash Ahuja
 जन्म वर्ष / Year of Birth : 1962
 पुरुष / Male




आधार — आम आदमी का अधिकार

Mohinder Parkash Ahuja



Vijay Kumar <vijay.kumar@satramdass.com>

Advance service copies of short reply on behalf of Respondent Nos. 4, 41 & 77 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Fri, May 16, 2025 at 12:15 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Shivani Chawla <shivani.chawla@satramdass.com>, Archana Yadav <archana.yadav@satramdass.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>



Paperbook-NGT REPLY-R41 SIDDHI VINAYAK

APPARELS_Redacted.pdf

Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 4, 41 & 77 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager8A Sagar Apartment
6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

"This message and any attachments are solely for the intended recipient and may contain confidential or privileged information. If you are not the intended recipient, any disclosure, copying, use, or distribution of the information included in this message and any attachments is prohibited. If you have received this communication in error, please notify us by reply e-mail and immediately and permanently delete this message and any attachments. Thank you."

2 attachments**Paperbook-NGT REPLY-R4 BROTHER STRETCH_Redacted.pdf**
18329K**Paperbook-NGT Reply-R77 Swastik Multifibre_Redacted.pdf**
5430K